

NATIONAL COMPANY LAW TRIBUNAL  
SPECIAL BENCH  
NEW DELHI

C.P NO.108(ND)/2013  
CA NO.

CORAM:


SH. R.VARADHARAJAN  
Hon'ble Member (J)

Ms. Deepa Krishan  
Hon'ble Member (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING BEFORE SPECIAL BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 17.05.2017

NAME OF THE COMPANY ILPEA B.V  
Vs  
M/s. ILPEA Paramount Pvt. Ltd.

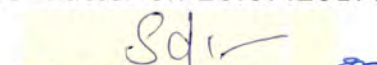
SECTION OF THE COMPANIES ACT: 397/398

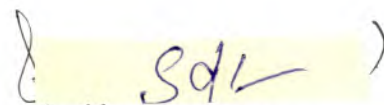
<u>S.NO.</u>	<u>NAME</u>	<u>DESIGNATION</u>	<u>REPRESENTATION</u>	<u>SIGNATURE</u>
1.	AMIT BANSAL	Adv.	Petitioner	
2.	AKHIL KULSHRESTHA	Adv.	Petitioner	Akhil Kumar..
3.	Sandeep Kalra, Adv		Respondent	
4.	Rajesh Agal, Adv			

ORDER

Both sides are present. Learned Counsel for the Petitioner represents that request for adjournment has already been moved in the matter and the same has also been served on the other side. Learned Counsel for the Respondent has no serious objection to the adjournment being granted. In the circumstances, matter is adjourned to 26.07.2017.

Post the matter on 26.07.2017.

  
(DEEPA KRISHAN)  
MEMBER (TECHNICAL)

  
(R. VARADHARAJAN)  
MEMBER (JUDICIAL)